

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
25-06-2024 AT 10:30 AM**

**CP(IB) No.213/95/ HDB/2022**

**AND**

**IA (IBC) 1272/2024 in CP(IB) No.213/95/ HDB/2022**

u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

**...Petitioner**

**AND**

Mr Akumalla Rajendra &  
M/s. Dharti Dredging and Infrastructure Ltd

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1272/2024**

Mr D Surya Rama Krishna Saibaba, Resolution Professional present through Video Conference.

This is an application filed by the Resolution Professional seeking 60 days' time to file his report on the re-payment plan submitted by the Personal Guarantor contending inter alia, that the re-payment plan submitted by the Personal Guarantor is under consideration before the COC as such he requires 60days time to file his report on the re-payment plan.

According to the Resolution Professional the re-payment plan has been forwarded to the COC on 12.04.2024 thus it is clear that sufficient time has already been consumed but no decision has taken by COC.

We therefore grant 30days time from today, with a direction that the meeting of COC shall forthwith be called in order to take a decision on the re-payment plan in accordance to their procedure and communicate the outcome to the Resolution Professional at the earliest. The Resolution Professional shall file the report on the re-payment plan within 7 days on expiry of 30 days' time now granted.

With these directions, **this application is disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**